

1	2	3	4
23.	Mr. Amitabh Bose Executive Manager (Hotels)	29 June—3 Jul. 98 06-10 Jul. 98 (USA).	Strategic Hospitality Management Strategic Marketing in Hospitality Industry (Hotels)

Note: In a service industry it is necessary that officers from different disciplines dealing with operational activities and policy matter are exposed and kept abreast with the changing developments, strategies, technology etc. by proving them suitable on the job training.

Disinvestment of NIDC

5457. SHRI PRABHUNATH SINGH: Will the Minister of INDUSTRY be pleased to state:

(a) whether National Industrial Development Corporation Limited is being considered for the "Strategic Sale" under the Disinvestment/Joint Venture;

(b) whether officers including CMD and part time Directors have visited foreign countries in connection with Disinvestment/Joint Venture; and

(c) if so, the details thereof and the total expenditure incurred therein?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI SUKHBIR SINGH BADAL): (a) A decision has been taken 'in principle' by the Government to convert NIDC into a Joint Venture Co. by inducting a partner(s) capable of providing financial and technical inputs with a view to strengthen the company.

(b) and (c) Yes, Sir.

The tour was undertaken in June '97 to visit some of the major Consultancy companies in U.K. and Canada, with a view to strengthening tie-ups for strategic alliances, long-term cooperation and formation of Joint Venture with NIDC. The total expenditure incurred on the tour was approx. Rs. 5.30 lakh.

Fatehpur Sikri

5458. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of TOURISM be pleased to state:

(a) the steps taken/proposed to be taken by the Union Government to improve tourism in Fatehpur Sikri at Agra;

(b) whether any proposal is pending for consideration of the Union Government to start Sound and Light Programme there; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANAG): (a) to (c) The Union Ministry of Tourism sanctioned financial assistance of Rs. 15.15 lakhs to the State Government of Uttar Pradesh during 1992-93 for flood-lighting of Fatehpur Sikri. A project proposal for providing Sound and Light Show at Fatehpur Sikri has been

identified for providing Central financial assistance during 1998-99.

I.T. Dues

5459. SHRIMATI RANI CHITRALEKHA BHONSLE: Will the Minister of FINANCE be pleased to state:

(a) the details and the number of income tax payers against whom income tax to the tune of five lakhs, ten lakhs, fifteen lakhs, seventy five lakhs and 1 crore is outstanding for the last five years;

(b) the action taken against such payers to recover the amount of income tax under Income Tax Act;

(c) the amount of income tax recovered as a result thereof;

(d) whether any person was penalised under Income Tax Act;

(e) if so, the details thereof; and

(f) if not, the reasons for not taking said action?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR, M.R. JANARTHANAN): (a) According to the data available with the department, details showing the number of cases where the amount of demand is over Rs. 1 lakh upto Rs. 10 lakhs; over Rs. 10 lakhs upto Rs. 1 crore and over Rs. 1 crore are enclosed as Statement-I. The statistics relating to the number of income tax payers against whom income tax to the tune of five lakhs, fifteen lakhs and seventy five lakhs is not readily available. The efforts made and time needed for collection and compilation of this data and its details would not be commensurate with the objectives sought to be achieved.

(b) The recovery of tax is a continuous process involving detailed statutory, procedures. These include charging of interest, levy of penalty, attachment of bank accounts, attachment and sale of movable and immovable properties etc. Periodical review and monitoring of cases involving high demands are made by higher authorities on a continuous basis and necessary instructions are issued from time to time for effecting the recovery of taxes.

(c) The amount of Income-tax recovered as a result